

3

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O.A.No. 892 of 2012
Cuttack this the 6th day of December, 2012

CORAM
THE HON'BLE SHRI A.K.PATNAIK, MEMBER (JUDL)

Doli Chand,
Aged about 77 years,
Son of Late Dama Chand,
Retired PWM/Engineer,
S.E.Railway, (now ECoRly,)
JKR, resident of Vill-Kendudhip,
PO-Manatira, Via/Ps.Jajpur Road,
Dist. Jajpur, Odisha.

...Applicant

By the Advocates: M/s.N.R.Routray,S.Mishra,
T.K.Choudhury,S.K.Mohanty

-Versus-

Union of India represented through its-

1. General Manager,
East Coast Railway,
E.Co.R.Sadan,
Chandrasekharpur,
Bhubaneswar,
Dist. Khurda.
2. Senior Divisional Personnel Officer,
E.Co.Rly,
Khurda Road Division,
At/Po.Jatni,
Dist.Khurda.
3. Senior DEN (Coordination),
E.Co.Rly,
Khurda Road Division,
At/Po-Jatni, Dist.Khurda.

W

4. Branch Manger,
Andhra Bank,
At-Charada (near Bus Stand)
Po/Ps.Jajpur Road,
Dist. Jajpur.

.... Respondents

By the Advocates: Mr.T.Rath

O R D E R (ORAL)

A.K.PATNAIK, MEMBER (JUDL):

Mr.N.R.Routray, Learned Counsel for the Applicant submitted that he will be satisfied if this OA is disposed of by directing the Respondent No.2 (Senior Divisional Personnel Officer, E.Co.Rly, Khurda Road Division, At/Po.Jatni, Dist.Khurda) to consider and dispose of the pending representation dated 04.01.2012 at Annexure-A/4 within a specified time in the light of the order dated 27.09.2011 in OA No. 651 of 2011 (Bhubani –Vrs-Union of India and others).

2. Heard Mr.N.R.Routray, Learned Counsel for the Applicant and Mr.T.Rath, Learned Standing Counsel appearing for the Railway-Respondents. Mr. Rath, Learned Standing Counsel for the Respondents has no serious objection if this OA is disposed of by directing the Respondent No.2 to take a final decision on the pending representation at Annexure-A/4.

3. In view of the above, without expressing any opinion on the merit of the OA as well as MA No.110/12, this OA is disposed of at this



admission stage with direction to the Respondent No.2 to consider and dispose of the pending representation at Annexure-A/4 by way of a reasoned/speaking order within a period of two months from the date of receipt of copy of this order and if the applicant is found to be eligible of the claim made in his representation then the same shall be paid to him within a period of three months from the date of disposal of the representation. There shall be no order as to costs.

3. Copy of this order along with OA be sent to the Respondent Nos.2 to 4 by speed post at the cost of the applicants; for which Learned Counsel for the Applicant undertakes to file the postal requisite by 10th December, 2012.


(A.K. Patnaik)
Member (Judl.)